## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.52/(MAH)/2012 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2016

NAME OF THE PARTIES: Mr. Hemant Parikh

V/s. M/s. Sai Etco Developers & Realty Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

Adv madhuri Rant. Adv for Respondent work

## Order

## C.P No. 52/397-398/NCLT/MB/MAH/2012

- 1. None present from the sides of the Petitioner. Ld. Advocate from the sides of the Respondent is present and informed that earlier vide an order dated 04.03.2014 the proceedings before the CLB in respect of this Company Petition have been stayed by the Hon'ble Bombay High Court. However, it has also been informed that the Appeal filed before the Hon'ble High Court has also been decided.
- 2. Ld. Advocate of the Respondent is directed to place on record the latest position of the Appeal stated to be filed before the Hon'ble High Court Bombay.
- 3. Let this Petition be fixed for due adjudication on 16.09.2016. The date of next hearing be communicated to the Petitioner by the Respondent.

sd/-

M. K. SHRAWAT Member (Judicial)

Dated: 22nd August, 2016.